

**CONTEMPT PETITION NO.43/2009**

**IN**

**ORIGINAL APPLICATION No.250/2005**

This the 23<sup>rd</sup> day of July, 2009

**Hon'ble Ms. Sadhna Srivastava, Member (J)**  
**Hon'ble Dr. A.K. Mishra, Member-A**

Smt. Maya Devi Gupta, aged about 43 years w/o late Ajai Kumar Gupta R/o House No.415/87, old house no.415/62, Fataak Jiyalal, Chaupatia, District-Lucknow.

.....Applicant

By Advocate: Sri S.N. Singh Gaharwar.

**Versus**

1. Vivek Kumar Daksh, Chief Postmaster G.P.O., Lucknow-226001.
2. Ved Prakash Mishra, Asstt. Director, Department of Post, Office of the Chief Post Master General, U.P. Circle, Lucknow.

.....Respondents

By Advocate: Sri S.P. Singh.

**ORDER (Oral)**

**By Ms. Sadhna Srivastava, Member-J**


This CCP has been filed alleging non-compliance of the order dt. 25.01.2008 passed in O.A.No.250/2005. At the outset, we are constrained to say that application for contempt is misconceived. The reason is that this Tribunal issued a direction to the respondents to reconsider the claim of the applicant namely Smt. Maya Devi Gupta for appointment on compassionate ground. The Chief Postmaster General U.P. Circle, Lucknow has already issued a direction in compliance of the order of the Tribunal on 18.09.2008 filed alongwith CCP as well as with show cause reply that the case of the applicant was reconsidered by CRC on 26.08.2008 but the committee did not recommend the appointment of Smt. Maya Devi Gupta. However, the Circle



Relaxation Committee has recommended that the case be kept pending for its reconsideration on receipt of vacancies duly approved by the Screening Committee from Postal Directorate, New Delhi. Therefore, there is no lapse on the part of the respondents. The reconsideration as observed by the Tribunal has to be done by the CRC, which is duly constituted authority for the purpose. It is not a case of non-compliance at all. The CRC has to meet periodically subject to availability of the vacancies within 5% quota meant for appointment on compassionate ground.

2. Resultantly, the CCP is dismissed. Notice issued to respondent stands discharged.

  
(Dr. A.K. Mishra)  
Member-A

  
(Ms. Sadhna Srivastava)  
Member-J

Amit/-